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SLP(C)No. 8332-8333 OF 2001
ITEM No.17 Court No. 1 SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.8332-8333/2001

(From the judgement and order dated 25/10/1999 in WA 884 & 922 of 1992 of The HIGH COURT OF KERALA AT ERNAKULAM)

KERALA STATE CASHEW DEV. CORPN. Petitioner (s)

VERSUS

SAROJINI AMMA AND ANR. Respondent (s)
(With prayer for interim relief and office report)

With SLP(C)No.8335-8338/2001

Date : 13/09/2002 These Petitions were called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Mr. G. Prakash,Adv.

For Respondent (s) Mr. L. Nageswara Rao, Sr. Adv.
Mr. Fazlin Anam, Adv.
Mr. E.M.S. Anam,Adv.

UPON hearing counsel the Court made the following
O R D E R

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It is quite evident that the liability of the petitioner before us relates to the period during which the employees were under the petitioner's employment, i.e., 1988 to 1994 and this has been made clear by the impugned order of the High Court.

In view of this, the special leave petitions are dismissed.

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Sarita (S.L. Goyal)@@
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Court Master@@
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